District Magistrate Hapur

Ref. No 338/OA-97/NGT/2024 Dated: 22/5/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Reply/Response submitted by the respondent no-1 & 5 of Hon'ble National Green Tribunal, New Delhi Order dated 20.03.2024 in Original Application No-97/2022 Salman Miya Versus State of U.P. & Ors.

Respected Sir,

With reference to the above-mentioned subject, the reply/response submitted by the respondent no-1 & 5 of Hon'ble National Green Tribunal, New Delhi Order dated 20.03.2024 in Original Application No-97/2022 Salman Miya Versus State of U.P. & Ors is hereby annexed for kind perusal and necessary action.

Enclosure: Reply.

Yours Sincerely

(Prerna Sharma)
District Magistrate
Hapur

BEFOE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

OA No 97/2022

APPLICANT : Salman Miya

Versus

RESPONDENTS : State of U.P. & Ors :-

REPLY/RESPONSE SUBMITTED BY THE RESPONDENT NO-1 & 5

IT IS MOST RESPECTFULLY SHOWETH:

1. That, the matter was taken up by this Hon'ble Tribunal on 20.03.2024 and directed following:

''1. Learned Counsels for Respondents no. 1 and 5 seek time to file their response/reply, while learned amicus curiae also seeks time to file his report.
2. The same be filed at least one week before the date of hearing fixed hereby email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
3. List for further consideration on 24.05.2024 "

2. That, in compliance of Hon'ble NGT order dated 16.03.2023 joint committee had inspected 65 No. industries and action has been taken by UPPCB against Non-Compliant industries. . Present status of industries is tabulated as below:

Total No. Industries	Total No. of Complying	Total No. of Non-Complying	Action taken		Environmental Compensation		
			Closure	Show Cause Notice	Imposed	Recovered	Not Recovered
65	59	06	02	04	13,40,000	10,50,000	2,90,000

List of Non-Complying units is attached as **Annexure-I.**

3. That, in compliance of Hon'ble NGT order a joint team of concerned officials has been constituted vide letter dated 22.05.2024 to regular vigil and monitoring of area that no such illegal industries may be operated. In this regard copy of said letter is attached as **Annexure-2.**

The Above reply is placed for kind consideration by the Hon'ble National Green Tribunal, New Delhi.

(Prerna Sharma)
District Magistrate,
Hapur.

ANNEXURE-1

Sr. No.	Name & Address of unit	Action Taken
1	Akshay Mechotronics (India), Plot No. G-410, Phase –II, M.G. Road Industrial Area, Hapur	UPPCB issued a Closure order U/S 33A of Water (Prevention and Control of Pollution) Act. 1974.
2	R.S. Enterprises, Plot No. F-689, M.G. Road Industrial Area, Hapur	UPPCB issued a Closure order U/S 33A of Water (Prevention and Control of Pollution) Act. 1974.
3	Chinta Mani Yadav, Plot No. F- 86, MG Road Industrial Area, Hapur	UPPCB issued a Show Cause notice U/S 33A of Water (Prevention and Control of Pollution) Act. 1974.
4	Lakshmi Chem Products Pvt Ltd, F 319 to 322, Phase –I , MG Road Industrial Area, Hapur	UPPCB issued a Show Cause notice U/S 33A of Water (Prevention and Control of Pollution) Act. 1974.
5	M.K. Industries Plot No. B-56, Phase-1, M.G. Road Industrial area, Hapur	UPPCB issued a Show Cause notice U/S 33A of Water (Prevention and Control of Pollution) Act. 1974.
6	MDT Lubricants India Inc , F 125 Phase-1, M.G Road, Hapur	UPPCB issued a Show Cause notice U/S 31A of Air (Prevention and Control of Pollution) Act. 1981.

ANNEXURE-2

जिलाधिकारी कार्यालय हापुड़

कार्यालय आदेश

मा0 एन0जी0टी0 नई दिल्ली मे योजित ओ0ए0 संख्या 97/2022 Salman Miya Versus State of Uttar Pradesh में पारित आदेशों के कम मे जनपद हापुड़ मे अवैध रूप से स्थापित एवं संचालित उद्योगों की जॉच किये जाने हेतु निम्नानुसार टीम गठित की जाती है:–

1. उपजिलाधिकारी, तहसील सदर/धौलाना/गढ़मुक्तेश्वर, हापुड़।
2. उपायुक्त, उद्योग एवं उद्यम प्रोत्साहन केन्द्र, हापुड़।
3. अधिशासी अभियंता, पश्मिांचल विधुत वितरण निगम लि0, हापुड अथवा नामित प्रतिनिधि।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद अथवा नामित प्रतिनिधि।
5. क्षेत्रीय प्रबन्धक, यू0पी0एस0आई0डी0ए0, हापुड़।

उपरोक्त के कम मे उक्त समिति को निर्देशित किया जाता है कि जनपद हापुड़ मे अवैध रूप से संचालित औधोगिक इकाईयों का सतत रूप से अनुश्रवण किया जाये एवं दोषी इकाईयों के विरूद्ध नियमानुसार कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही की आख्या प्रस्तुत की जाये।

(प्रेरणा शर्मा)
जिलाधिकारी
हापुड़।

संदर्भ संख्या : 337/OA-97/NGT/2024 दिनांक 22/5/2024

प्रतिलिपि:निम्नलिखित को अनुपालनार्थ प्रेषित।

1. उपजिलाधिकारी, तहसील सदर/धौलाना/गढ़मुक्तेश्वर, हापुड़।
2. उपायुक्त, उधोग एवं उद्यम प्रोत्साहन केन्द्र, हापुड़।
3. अधीक्षण अभियंता, पश्मिांचल विधुत वितरण निगम लि0, हापुड़ को इस आशय के साथ कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड से बिना अनापत्ति प्रमाण पत्र प्राप्त किये इकाईयों का विधुत संयोजन स्वीकृत न किया जाये।
4. क्षेत्रीय प्रबन्धक, यू0पी0एस0आई0डी0ए0, हापुड़ को इस निर्देष के साथ कि यह सुनिश्चित किया जाये जाये कि इकाई द्वारा उत्पादन कार्य भू–आंवटन के अनुसार ही किया जाये।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ कि अवैध रूप से संचालित इकाईयों के विरूद्ध प्रदूषण नियंत्रण अधिनियमों के अन्तर्गत कार्यवाही सुनिश्चित की जायें।

जिलाधिकारी
हापुड़।